Department of Law

Legal Affairs Division

—

Notification

8/7/2026-LA/190 Date : 23-Oct-2026

The Goa Administrative Tribunal (Amendment) Ordinance, 2026 (Ordinance No. 7 of 2026), which has been promulgated by the Hon'ble Governor of Goa on 15/10/2026, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim.

The Goa Administrative Tribunal (Amendment) Ordinance, 2026

Ordinance No. 7 of 2026

Promulgated by the Governor of Goa in the Seventy-seventh Year of the Republic of India, as follows:-

I, Pusapati Ashok Gajapathi Raju, Governor of Goa, in the Seventy-seventh Year of the Republic of India, promulgate, "The Goa Administrative Tribunal (Amendment) Ordinance, 2026".

An Ordinance further to amend the Goa Administrative Tribunal Act, 1965 (Goa Act No. 6 of 1965).

Whereas, the Legislative Assembly of the State of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (*1*) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement*.— (*1*) This Ordinance may be called the Goa Administrative Tribunal (Amendment) Ordinance, 2026.

(*2*) It shall come into force at once.

2. *Amendment of Section 3*.— In Section 3 of the Goa Administrative Tribunal Act, 1965 (Goa Act No. 6 of 1965) (hereinafter referred to as the "principal Act"),—

(*i*) for sub-section (*1*), the following sub-section shall be substituted, namely:—

"(*1*) The State Government shall, by notification in the Official Gazette, constitute a Tribunal to be known as the Administrative Tribunal of Goa to exercise the jurisdiction, perform the functions and discharge the duties entrusted to it by or under this Act or any other law for the time being in force.";

(*ii*) for sub-section (*2*), the following sub-section shall be substituted, namely:—

"(*2*) The Tribunal shall consist of a President to be appointed by the Government.

Provided that in the event the number of cases pending before the Administrative Tribunal of Goa exceeds 2,000, the Government may, from time to time, appoint additional President for the Administrative Tribunal, and confer upon such additional President, powers of entertaining and deciding cases arising from different districts, who shall have co-extensive powers and concurrent jurisdiction to deal with cases filed before him.".

3. *Omission of Section 3A*.— Section 3A of the principal Act shall be omitted.

4. *Amendment of Section 5*.— In Section 5 of the principal Act, for sub-section (*1*), the following sub-section shall be substituted, namely:—

"(*1*) The ordinary place of sitting of the Tribunal shall be at such place as may be specified by the Government by issuing a notification in that behalf and the Government may provide for different place or places of sitting to the different additional Presidents.".

5. *Omission of Section 6A*.— Section 6A of the principal Act shall be omitted.

Place: Lok Bhavan.
Dona Paula, Goa.
Dated: 15-10-2026.

Pusapati Ashok Gajapathi Raju
Governor of Goa.

www.goaprintingpress.gov.in
Published by the Director, Printing & Stationery,
Government Printing Press,
Mahatma Gandhi Road, Panaji-Goa 403 001.
Price—Rs. 10.00
PRINTED AT GOVERNMENT PRINTING PRESS, PANAJI-GOA—235/100-10/2026.